

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP No. 91/93 in
DA NO. 508 OF 1988

New Delhi the 21st the Day of November 1994.

Hon'ble Mr. S. K. Dhaon, Vice Chairman
Hon'ble Mr. B. K. Singh, Member(A)

Shri B. K. Kapoor
Retired Area Officer
Northern Railway
Saharanpur, UP
Residential Address
B. K. Kapoor
House No. 369, Urban Estate No. II
Ambala City (Haryana)
(By advocate: Shri G. D. Bhandari)

....Applicant

Versus

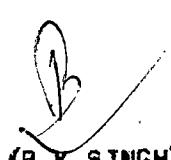
1. Shri Masih-uz-Zaman
General Manager
Northern Railway
Baroda House
New Delhi.
2. Shri G. K. Kanchan
The Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi
(By advocate: Shri B. K. Agarwal)

....Respondents

JUDGEMENT (Oral)

(Hon'ble Mr. S. K. Dhaon, Vice Chairman)

1. An additional affidavit in compliance of the order dated 28.4.94 has been filed. Shri G. D. Bhandari, counsel for the applicant is not present. No reply to the additional affidavit has been filed.
2. In the additional affidavit, it is indicated that the revised pension payable to the applicant has been determined. Therefore, the directions of this Tribunal have been substantially complied with. Accordingly, the contempt proceedings are dropped and notices issued to the respondents are discharged. No costs.


(B. K. SINGH)
MEMBER(A)


(S. K. DHAON)
VICE CHAIRMAN